विश्व बैक/स्विस विकास निगम सहायतित राष्ट्रीय रेशम उत्पादन परियोजना का कार्यान्वयन किया जा रहा है । इसके ग्रलावा केन्द्रीय रेशम बोर्ड ने देश में रेशम के अनुसंधान और विकास तथा ग्राधार भूत सहायता प्रदान करने के लिये एककों का देशव्यापी नेटवर्क स्थापित किया है ।

(घ) और (ङ) भारतीय आयात सूची में रेशम एक प्रतिबन्धित मद है और लाइसेंस के बिना इसका आयात नहीं किया जा सकता है । सामान्यतः ऐसे लाइसेंस जारी नहीं किये जाते हैं । तथापि अग्रिम लाइसेंस योजना के अन्तर्गत निर्यातक अपनी कच्ची सामग्री की आवश्यकताओं को पूरा करने के लिये चीन या अन्य किसी देश जिसके साथ हमारे व्यापारिक संबंध हैं, से कच्चे रेशम का आयात कर सकते हैं । ऐसे आयात को निर्यात दायित्व से जोड़ा जाता है ।

## Supply of Cloth by N. T. C. for Defence Services

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3562. DR. YELAMANCHILI SIVAJI : Will the Minister of TEXTILES be pleased to state :

(a) what is the value of Cloth/Linen supplied by National Textile Corporation for use by Defence Forces;

(b) whether Government have received complaint against the price and quality and of material; and

(c) if so, what steps are being taken to redress the same ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) Figures indicating the value of cloth supplied by National Textile Corporation to the Defence Forces during the last three years are as follows :

	Year	Value (Rs. in Crores)
	1989-90	33.97
	1990-91	13.69
	1991-92	10.50
	1992-93	9.10
	(upto Jan. '93)	
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(b) and (c) Government have not received any specific complaint in regard to price or quality of the material supplied by National Textile Corporation to Defence.

## Dismissal of Petition against reservation made to Handlooms

3563. SHRI PRAGADA KOTAIAH : Will the Minister of TEXTILES be pleased to state :

(a) whether it is a fact that the petitions filed against 'Reservation' made to handlooms were dismissed on Friday the 5th February, 1993 by the Supreme Court of India;

(b) what are the steps proposed by Government to enforce strictly the reservations made to handlooms; and

(c) whether it is a fact that a representation dated the 13th February, 1993 has been received by Government from a Member of Parliament, suggesting the way in which the reservations to handlooms are to be enforced to help handloom weavers ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) Yes: Sir.

(b) Concerned States and other implementing agencies have been directed to undertake effective enforcement of the Handloom Reservation Orders.

(c) Yes, Sir.